



Government of Jammu and Kashmir
Civil Secretariat Home Department
Srinagar/Jammu.

NOTIFICATION

Srinagar, the 30th September, 2019

- SRO:-556 Whereas on 13.11.2009 Police Station, Bandipora received an information to the effect that Hurriyat leader Nayeem Ahmad Khan appeared at Gulshan Chowk Bandipora and raised anti national slogans with the aim and object to incite general public against the sovereignty and integrity of State and union of India; and
2. Whereas, a case FIR No. 234/2009 U/S 13 ULA (P) Act, 1967 was registered at Police Station Bandipora and investigation was taken up; and
 3. Whereas, during the course of investigation, on the basis of statement of witnesses, the seizure memos and other evidence, a prima-facie case has been established against the accused person under Section 13 of Unlawful Activities (Prevention) Act 1967; and
 4. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused person; and
 5. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused person for his prosecution under the aforesaid provisions of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the accused person namely Nayeem Ahmad Khan S/o Gh. Mohammad Khan R/o Khore Pattan Baramulla for the commission of offences punishable U/S 13 of Unlawful Activities (Prevention) Act, 1967, in case FIR No. 234/2009 of Police Station Bandipora.

By order of Government of Jammu and Kashmir.

Sd/-

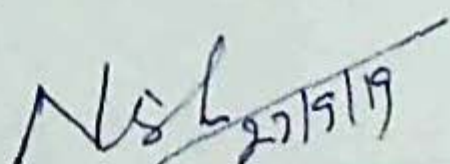
Principal Secretary to the Government
Home Department

No. Home/Pros/86/2019

Dated:- 30.09.2019

Copy to:-

1. Director General of Police, J&K. This has reference to his letter No.Legal/Sanc-05/S/2019/30235-37 dated 23/05/2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.


Under Secretary to the Government
Home Department